

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 189 of 2023 (SZ)

Kalapet Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalapet
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &
Power of Attorney

-- Applicant

-Versus-

1. Puducherry Pollution control Committee,
Through Member Secretary,
Department of Science, Technology and Environment,
Puducherry – 605 005.
2. The District Collector,
Government of Puducherry,
Puducherry.

-- Respondents

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Through



Thiru. Ramaswamy Meyyappan
Government Advocate
High court, Madras
MS 1894/2016

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 189 of 2023 (SZ)

IN THE MATTER OF

Kalapet Tsunami Kudieruppu Makkal Nala Sangam
P2-365, Tsunami Quarters
Periyakalapet
Puducherry – 605 014.

Represented by Mr. A. Kumar, Organiser &

-- Petitioner

Versus

Puducherry Pollution Control Board,
Through its Member Secretary, Puducherry
And Ors

-- Respondents

**COMPLIANCE REPORT FILED BY THE MEMBER SECRETARY, PUDUCHERRY
POLLUTION CONTROL COMMITTEE
IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (SZ)
DATED 22.01.2025 IN THE MATTER OF OA. NO. 189 of 2023 (SZ)**

The Hon'ble National Green Tribunal (SZ) vide order dated 22.01.2025, in O.A. No. 189 of 2023 (SZ) had issued the following directions :

- (i) The 3rd Respondent is granted three months to remove all the remaining structures submerged in the seabed.

Compliance : The following are submitted for consideration by the Hon'ble NGT (SZ) for compliance.

- (a) The 3rd Respondent has not removed the remaining structures of the pipelines submerged in the seabed. Instead, the 3rd Respondent has filed an M.A. No. 8 and 9 in the instant O.A, stating that, the submerged structures had developed and acts as

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Corrections:


Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

habitat to various species and removing the same could cause disturbances in the ecosystem and hence, pleading to drop the order.

- (b) In the Order dated 16.12.2025, the Hon'ble NGT (SZ) has ordered the 3rd Respondent to conduct necessary studies to substantiate the claim emphasized in the above said M.As, engaging organizations such as National Centre for Coastal Research (NCCR) and that, if no positive report filed on or before next date of hearing, the tribunal may be constrained to pass appropriate orders. Posted on 26.02.2026.
 - (c) PPCC has issued a direction dated 21.01.2026 to the 3rd Respondent to comply with the order issued by the Hon'ble NGT (SZ) dated 16.12.2025. The copy is placed in **Annexure I.**
 - (d) The 3rd Respondent vide Letter dated 19.02.2026, had stated above facts and added that, they have approached the NCCR on 12.02.2026, but were denied the approach for the engagement citing that, they will not engage private firms. The copy is placed in **Annexure II.**
 - (e) PPCC has vide Letter No. 189/PPCC/WTS/OMK/PDY/JE/2026/408 dated 20.05.2026 has requested NIOT for Expression of Interest and Budget for the study to justify the claim of the 3rd Respondent / Petitioner of the M.A. Nos. 8 and 9 in the O.A. No. 189/2023 before the Hon'ble NGT (SZ). The copy is placed in **Annexure III.** Reply is yet to be received.
- (ii) The PPCC is directed to examine the Applicant's claim for compensation of Rs. 10 Lakhs and pass appropriate orders in accordance with law, within a period of three months.

Compliance : The following are submitted for consideration by the Hon'ble NGT (SZ) for compliance.

- (a) Since, the issue of fishing net damages due to the remanence of undersea pipelines is related to the livelihood of local fishermen, the PPCC had requested

the Department of Fisheries and Fishermen Welfare, Puducherry, to examine the claims submitted by the Petitioner.

- (b) **Compensation claimed in first list :** PPCC has sent the claim of the petitioner vide Letter dated 21.03.2025 to the Department of Fisheries and Fishermen Welfare, Puducherry, vide Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/425 dated 14.05.2025, to assess the claim of the petitioner and to furnish views on the same. The copy is placed in **Annexure IV**.

Assessment Report : The Department of Fisheries and Fishermen Welfare, vide Letter No. 4678/FY/DDF(W)/NGT/SOLARA/ NET/2025-26 dated 30.06.2025 has furnished assessment of the claims. The copy is placed in **Annexure V**.

Remittance by the 3rd Respondent and Disbursal to the Petitioner : PPCC vide Letter No. 189/PPCC/DIR/OMK/PDY/JE/2025/689 dated 16.07.2025 had directed the 3rd Respondent to remit the assessed value of Rs. 1,10,000/- to PPCC, so as to disburse to the Petitioner. The copy is placed in **Annexure VI**. The 3rd Respondent has remitted the amount to PPCC, vide Letter dated 24.07.2025. The copy is placed **Annexure VII**. The above said amount has been drawn in favour of the individual fishermen claimants and 11 Nos. of Cheques have been handed over the Petitioner. The copy is placed in **Annexure VIII**.

- (c) **Compensation claimed in second list :** PPCC has sent the claim of the petitioner vide Letter dated 20.02.2025 to the Department of Fisheries and Fishermen Welfare, Puducherry, vide Letter No. 189/PPCC/DDF(W)/NGT/PDY/JE/2026/207 dated 20.02.2026, to assess the claim of the petitioner and to furnish views on the same. The copy is placed in **Annexure IX**.

Assessment Report : The Department of Fisheries and Fishermen Welfare, vide Letter No. 4678/FY/DDF(W)/NGT/SOLARA/ NET/2025-26 dated 06.05.2026 has furnished assessment of the claims. The copy is placed in **Annexure X**.

Remittance by the 3rd Respondent and Disbursal to the Petitioner: PPCC vide Letter No. 189/PPCC/DIR/OMK/PDY/JE/2026/454 dated 15.05.2026 had directed the 3rd Respondent to remit the assessed value of Rs. 1,80,000/- to PPCC, so as to disburse to the Petitioner. The copy is placed in **Annexure XI**. The 3rd Respondent has remitted the amount to PPCC, vide Letter dated 24.07.2025. The copy is placed **Annexure XII**. The above said amount has been drawn in favour of the individual fishermen claimants and 13 Nos. of Cheques handed over the Petitioner. The copy is placed in **Annexure XIII**.

Date : 30.06.2026
Place : Puducherry



(Dr. N. Ramesh)
Member Secretary
PPCC

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

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Committee in Compliance with the order of
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Thiru. Ramaswamy Meyyappan
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